

PART III

**COMMISSIONERATE OF LAND REVENUE
LAND FAIR VALUE NOTIFICATION**

KOLLAM DISTRICT

കൊല്ലം സബ് കളക്ടറുടെ നടപടിക്രമം
[ഹാജർ : ഡോ. ചിത്ര, എസ്. (ഐ.എ.എസ്.)]

(1)

നമ്പർ എഫ്-13559/2017.

2017 ജൂലൈ 27.

വിഷയം:—ഭൂമിയുടെ ന്യായവില—അപാകത പരിഹരിച്ച് പുനർ നിർണ്ണയം നടത്തി ഉത്തരവാകുന്നു.

- സൂചന:—(1) കേരള മുദ്രപ്പത്ര നിയമം 1959 സെക്ഷൻ 28എ, ചട്ടം 5(4).
(2) കൊല്ലം ജില്ലാ കളക്ടറുടെ 14-2-2013-ാം തീയതിയിലെ എം 1-38492/12-ാം നമ്പർ നിർദ്ദേശം.
(3) കൊട്ടാരക്കര വില്ലേജിൽ പുലമൺ മലയിലഴികത്ത് വീട്ടിൽ ശ്രീ. റോയി, പി. സമർപ്പിച്ച അപേക്ഷ.
(4) കൊട്ടാരക്കര തഹസീൽദാരുടെ 13-6-2017, 12-7-2017 തീയതികളിലെ എഫ്1/9610/17-ാം നമ്പർ റിപ്പോർട്ട്.

ഭൂമിയുടെ ന്യായവില നിർണ്ണയിച്ചുകൊണ്ട് സർക്കാർ പുറപ്പെടുവിച്ച 6-3-2010-ലെ വിജ്ഞാപനത്തിൽ 3-ാം സൂചനയിൽ പേരുചേർത്തിട്ടുള്ളവരുടെ കൈവശവസ്തുക്കളുടെ ക്ലാസിഫിക്കേഷൻ തെറ്റായി രേഖപ്പെടുത്തി വില നിർണ്ണയിച്ച് വിജ്ഞാപനം ചെയ്തുവന്നിട്ടുള്ളത് പരിഹരിക്കുന്നതിനായി അപേക്ഷ സമർപ്പിച്ചിരിക്കുന്നു.

പ്രസ്തുത അപേക്ഷകളിൽമേൽ സൂചന (4) പ്രകാരം റിപ്പോർട്ട് സമർപ്പിച്ചിട്ടുള്ളതാണ്. ടി റിപ്പോർട്ടുകളുടെ അടിസ്ഥാനത്തിലും സൂചന (2) പ്രകാരമുള്ള നിർദ്ദേശത്തിന്റെ അടിസ്ഥാനത്തിലും റിക്കാർഡുകൾ പ്രകാരമുള്ള ശരിയായ ക്ലാസിഫിക്കേഷൻ ചേർത്തും അവയ്ക്കനുസൃതമായ വില ചേർത്തും വിജ്ഞാപനം ചെയ്യേണ്ടത് ആവശ്യമാണെന്ന് ബോധ്യപ്പെട്ടതിന്റെ അടിസ്ഥാനത്തിൽ ചുവടെ ചേർക്കും വിധം ഉത്തരവാകുന്നു.

ഉത്തരവ്

ഭൂമിയുടെ ന്യായവില നിശ്ചയിച്ചുകൊണ്ട് 6-3-2010-ൽ വിജ്ഞാപനം ചെയ്യപ്പെട്ട ന്യായവിലയിൽ വന്നുചേർന്ന അപാകതകൾ പരിഹരിച്ച് ചുവടെ ചേർത്തിരിക്കുന്ന പ്രകാരം അംഗീകരിച്ച് ഉത്തരവാകുന്നു.

അപേക്ഷകന്റെ പേരും മേൽവിലാസവും	താലൂക്ക്	വില്ലേജ്, സ്റ്റോക്ക് നമ്പർ	സർവ്വെ/ റീസർവ്വെ/ ഡിവിഷൻ നമ്പർ	6-3-2010-ലെ വിജ്ഞാപനത്തിലെ ക്ലാസിഫിക്കേഷനും വിലയും	പുനർ നിർണ്ണയിച്ച ക്ലാസിഫിക്കേഷൻ	പുനർ നിർണ്ണയിച്ച വില (ആർ ഒന്നിന്)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
റോയി, പി., മലയിലഴികത്ത് വീട്, പുലമൺ, കൊട്ടാരക്കര	കൊട്ടാരക്കര	മൈലം-15	274/20	Residential plot with NH/PWD road access	Wet Land	6,600

നമ്പർ എഫ്-8119/2017.

2017 ആഗസ്റ്റ് 11.

വിഷയം:—ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടാതെപോയ ഭൂമി കുടി ഉൾപ്പെടുത്തുന്നത്—ഉത്തരവാകുന്നു.

സൂചന:—(1) കേരള സ്റ്റാമ്പ് ആക്ട്, 1959 സെക്ഷൻ 28എ (fixation of fair value of land) ചട്ടം 3(7), ചട്ടം (4).

(2) പെരിങ്ങമ്മല വില്ലേജിൽ കൊല്ലായിൽ UPS ജംഗ്ഷനിൽ ശ്രീമതി ആഫിറാബീവി സമർപ്പിച്ച അപേക്ഷ.

(3) കൊട്ടാരക്കര തഹശീൽദാരുടെ 11-4-2017-ലെ എഫ്1/6314/17 നമ്പർ റിപ്പോർട്ട്.

2010 മാർച്ച് മാസം 6-ാം തീയതിയിലെ അസാധാരണ ഗസറ്റ് വിജ്ഞാപനപ്രകാരം നിലവിൽവന്ന ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടാതെപോയ താഴെപ്പറയുന്ന സർവ്വെ നമ്പരിൽപ്പെട്ട വസ്തുവിന് സൂചന റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ കേരള സ്റ്റാമ്പ് ആക്ട് സെക്ഷൻ 28A പ്രകാരം ന്യായവില നിർണ്ണയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു.

Sl. No.	Bl. No.	Re-survey No.	Sub Division No.	Local Body	Taluk	Village	Classification	Fair Value per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	56	311	1/2	Chithara GP	Kottarakkara	Chithara	Garden Land with road access	9,000

(3)

നമ്പർ എഫ്-18089/2017.

2017 ആഗസ്റ്റ് 18.

വിഷയം:—ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടാതെപോയ ഭൂമി കുടി ഉൾപ്പെടുത്തുന്നത്—ഉത്തരവാകുന്നു.

സൂചന:—(1) കേരള സ്റ്റാമ്പ് ആക്ട്, 1959 സെക്ഷൻ 28എ (fixation of fair value of land) ചട്ടം 3(7), ചട്ടം (4).

(2) പള്ളിമൺ വില്ലേജിൽ മീയണ്ണൂർ ചേരിയിൽ ചരുവിള പുത്തൻവീട്ടിൽ ശ്രീമതി രാജമ്മ സമർപ്പിച്ച അപേക്ഷ.

(3) കൊല്ലം തഹശീൽദാരുടെ 11-8-2017-ലെ ബി18/19532/17 നമ്പർ റിപ്പോർട്ട്.

2010 മാർച്ച് മാസം 6-ാം തീയതിയിലെ അസാധാരണ ഗസറ്റ് വിജ്ഞാപനപ്രകാരം നിലവിൽവന്ന ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടാതെപോയ താഴെപ്പറയുന്ന സർവ്വെ നമ്പരിൽപ്പെട്ട വസ്തുവിന് സൂചന റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ കേരള സ്റ്റാമ്പ് ആക്ട് സെക്ഷൻ 28A പ്രകാരം ന്യായവില നിർണ്ണയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു.

Sl. No.	Bl. No.	Re-survey No.	Sub Division No.	Local Body	Taluk	Village	Classification	Fair Value per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	21	495	3/2	Nedumpana Grama Panchayath	Kollam	Pallimon	Residential plot with Private road access	50,000

സബ് കളക്ടറുടെ കാര്യാലയം,
കൊല്ലം.

(ഒപ്പ്)
സബ് കളക്ടർ.

PATHANAMTHITTA DISTRICT

FORM 'A'

[See Rule 4]

NOTIFICATIONS

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28 A of the Kerala Stamp Act, 1959 read with sub-rule (7) of Rule 3 and Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, Therefore, it is hereby made known to the public that the final fair value fixed for the land mentioned against each serial number, in respect of the land situated in the survey/re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in column (11) thereof.

(1)

No. 4407/2017/C3/L.Dis.

31st July 2017.

SCHEDULE

District—Pathanamthitta.
Village—Mylapra.

Taluk—Konni.
Desom—Konni.

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Division No.</i>	<i>Re-Sy. Block</i>	<i>Re-Sy. No.</i>	<i>Re-Sy. Sub Division No.</i>	<i>Panchayath/ Municipality/ Corporation</i>	<i>Name of Local Body Panchayath/ Municipality/ Corporation</i>	<i>Name & Number of Ward</i>	<i>Classification by use</i>	<i>Fair Value Per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
01	16	4A 8 4A 6	16	681	06	Panchayath	Mylapra	VIII 157	Residential plot with Panchayath road access	1,00,000

(2)

No. 5220/2017/C3/L. Dis.

31st July 2017.

SCHEDULE

District—Pathanamthitta.

Taluk—Adoor.

Village—Kurampala.

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Division No.</i>	<i>Re-Sy. Block</i>	<i>Re-Sy. No.</i>	<i>Re-Sy. Sub Division No.</i>	<i>Panchayath/ Municipality/ Corporation</i>	<i>Name of Local Body Panchayath/ Municipality/ Corporation</i>	<i>Name & Number of Ward</i>	<i>Classification by use</i>	<i>Fair Value Per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
01	304	4A	1	640	16	Municipality	Pandalam	13	Residential plot with PWD road access	2,00,000

4

(3)

No. 5208/2017/C3/L. Dis.

2nd August 2017.

SCHEDULE

District—Pathanamthitta.

Taluk—Kozhencherry.

Village—Elanthoor.

Sl. No.	Sy. No.	Sub Division No.	Re-Sy. Block	Re-Sy. No.	Re-Sy. Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & Number of Ward	Classification by use	Fair Value Per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
01	11	385	15-1-1	Panchayath	Elanthoor Grama Panchayath	..	Residential plot with Panchayath road access	50,000

(4)

No. 5211/2017/C3/L.Dis.

4th August 2017.

SCHEDULE

District—Pathanamthitta.

Taluk—Kozhencherry.

Village—Kulanada.

Sl. No.	Sy. No.	Sub Division No.	Re-Sy. Block	Re-Sy. No.	Re-Sy. Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & Number of Ward	Classification by use	Fair Value Per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
01	7	236	13	Panchayath	Kulanada Grama Panchayath	..	Residential plot with road access	80,000

(5)

No. 4409/2017/C3/L. Dis.

4th August 2017.

SCHEDULE

District—Pathanamthitta.

Taluk—Adoor.

Village—Peringanadu.

Sl. No.	Sy. No.	Sub Division No.	Re-Sy. Block	Re-Sy. No.	Re-Sy. Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & Number of Ward	Classification by use	Fair Value Per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
01	368	18	12	447	2/2	Panchayath	Pallickal	17	Residential plot with Panchayath road access	50,000

No. 4657/2017/C3/L.Dis.

7th August 2017.

SCHEDULE

District—Pathanamthitta.

Taluk—Kozhencherry.

Village—Omalloor.

Sl. No.	Sy. No.	Sub Division No.	Re-Sy. Block	Re-Sy. No.	Re-Sy. Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & Number of Ward	Classification by use	Fair Value Per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	541	4-1	25	254	19	Panchayath	Omalloor	Imaly Mekku XI	Residential plot with Panchayath road access	1,50,000
2	541	4-1	25	254	20			„	„	

Revenue Divisional Office,
Adoor.(Sd.)
Revenue Divisional Officer.

FORM 'A'

[See Rule 4]

NOTIFICATION

No. A2-4582/2016/D.Dis.

28th July 2017.

Whereas, it is expedient to publish the Fair Value of land as required under Section 28A of the Kerala Stamp Act, 1959 read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of the land in Pathanamthitta District is hereby fixed as shown in the Schedule thereto:

SCHEDULE

Name of District	Name of Taluk	Name of Village and Block Survey No. and Sub Division No.	Corporation/ Municipality/ Panchayath	Ward	Classification by use	Fair Value of the land fixed per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Pathanamthitta	Ranni	Chethackal 785/1C-25, 785/1C-5, 785/1C-15, 785/1C-28 785/1C-16	Panchayath	..	Dry Land with Panchayath road access	70,000

Revenue Divisional Office,
Thiruvalla.(Sd.)
Revenue Divisional Officer.

ERNAKULAM DISTRICT

FORM 'C'

[See Rule 5 (8)]

NOTIFICATIONS

Whereas, it is expedient to publish a notification showing revised value of land as required under Section 28A of the Kerala Stamp Act, 1959 read with sub-rule (8) of Rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) in Ernakulam District is hereby fixed finally as shown in the Schedule hereto:

(1)

No. A2-11057/2017.

27th July 2017.

SCHEDULE

District—Ernakulam.

Taluk—Aluva.

Village—Angamaly.

<i>Survey Number with Sub-Division Number</i>	<i>Corporation/ Municipality/ Panchayath</i>	<i>Ward and No.</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed per Are</i>	<i>Revised Fair Value of land per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)
Re-survey Block-12 Re-survey No. 320/8.	Municipality	Nayathodu-15	Wet Land	11,55,000	6,00,000

(2)

No. A2-8889/2017.

1st August 2017.

SCHEDULE

District—Ernakulam.

Taluk—Aluva.

Village—Ayyampuzha.

<i>Survey Number with Sub-Division Number</i>	<i>Corporation/ Municipality/ Panchayath</i>	<i>Ward and No.</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed per Are</i>	<i>Revised Fair Value of land per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)
Block-12 Resurvey Number 204/6-4 204/7-4.	Panchayath	9	Garden land with Road Access	16,000	24,000

7

(3)

No. A2-8888/2017.

1st August 2017.

SCHEDULE

District—Ernakulam.

Taluk—Aluva.

Village—Ayyampuzha.

<i>Survey Number with Sub-Division Number</i>	<i>Corporation/Municipality/Panchayath</i>	<i>Ward and No.</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed per Are</i>	<i>Revised Fair Value of land per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)
Block-12 Resurvey Number 204/6-2, 204/6-3.	Panchayath	9	Garden land with Road Access	16,000	24,000

Collectorate,
Ernakulam.(Sd.)
District Collector.

PALAKKAD DISTRICT

FORM 'C'

[See Rule 5(8)]

NOTIFICATIONS

Whereas, it is expedient to publish a notification showing revised Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8) of Rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1955, the fair value of land in Palakkad District is hereby fixed finally as shown in the Schedule hereto :

(1)

No. D4-2015/33838/9.

21st July 2017.

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub Division No.</i>	<i>Corporation/Municipality/Panchayath</i>	<i>Ward</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed (per Are)</i>	<i>Revised Fair Value of Land (per Are)</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Palakkad	Palakkad	Palakkad-1 Village, Pirayiri Desom, Re-survey No. 78/2	Palakkad Municipality	..	Nilam	9,90,223	7,42,000 per Are for an extent of 0.0304 Hec. Areas mentioned in Sl. No. 1 of Document No. 9869/2007, SRO, Palakkad

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub Division No.</i>	<i>Corporation/Municipality/Panchayath</i>	<i>Ward</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed (per Are)</i>	<i>Revised Fair Value of Land (Per Are)</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Palakkad	Palakkad	Akathethara Village, Akathethara Desom, Re-survey No. 499/12.	Akathethara Panchayath	..	Nilam	2,00,000	45,000 per Are for an extent of 0.3088 Hec. Areas mentioned in Sl. No. 1 of Document No. 988/1/03, SRO, Olavakkode

Collectorate,
Palakkad.(Sd.)
District Collector.

MALAPPURAM DISTRICT

FORM 'A'

[See Rule 4]

NOTIFICATION

No. B-5089/17.

27th July 2017.

Whereas, it is expedient to publish the fair value of the land as required under Section 28A of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey Numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof.

SCHEDULE

District—Malappuram.

Taluk—Eranad.

Village—Anakkayam.

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Division No.</i>	<i>Re-Sy. Block</i>	<i>Re-Sy. No.</i>	<i>Re-Sy. Sub Division No.</i>	<i>Panchayath Municipality/ Corporation/</i>	<i>Name of Local Body Panchayath/ Municipality/ Corporation</i>	<i>Name & Number of Ward</i>	<i>Classification by use</i>	<i>Fair value per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
3915	102	4	20	81	39	Panchayath	Keezhuparamba	13	Residential plot with Corporation/Municipality/Panchayath road access	22,500

Office of the Sub Collector,
Perinthalmanna.(Sd.)
Sub Collector (I/C).

FORM 'A'

[See Rule 4]

NOTIFICATION

No. J-8193/2016.

26th July 2017.

Whereas, it is expedient to publish the fair value of land as required under Section 28A of the Kerala Stamp Act, 1959, read with rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995 the fair value of land in Malappuram District is hereby fixed as shown in the Schedule thereto:

SCHEDULE

District—Malappuram.

Taluk—Kondotty.

Village—Vazhakkad.

Name of District	Name of Taluk	Name of Village, Survey Number and Sub Division No.	Corporation/Municipality/Panchayath	Ward	Classification by use	Fair Value of the land fixed (Per Are)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Malappuram	Kondotty	Vazhakkad-272/14 Block No. 18.	Grama Panchayath	..	Wet land	11,250

Revenue Divisional Office,
Tirur.(Sd.)
Revenue Divisional Officer.

WAYANAD DISTRICT

FORM 'C'

[See Rule 5(8)]

NOTIFICATION

No. B5-2017/14030/12.

8th August 2017.

Whereas, it is expedient to publish a notification showing revised Value of Land as required under Section 8A of the Kerala Stamp Act, 1959, read with sub-rule (8) of Rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Wayanad District is hereby fixed finally as shown in the Schedule hereto :

SCHEDULE

Name of District	Name of Taluk	Name of Village and Survey Number with Sub Division No.	Corporation/Municipality/Panchayath	Ward No.	Classification by use	Revised Classification of Land	Revised Fair Value of Land (per Are)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Wayanad	Mananthavady	Re. Sy No. 507.	Mananthavady	Down Bazar-14	Government Property	Residential plot with Municipal road access	70,000

Collectorate,
Wayanad.(Sd.)
District Collector.